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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 103/NCLT/AHM/2017
With CA(CAA) No. 77/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017**

Name of the Company: Hindprakash Tradelink Pvt Ltd.
Ahmedabad Chemicals Pvt Ltd.
(Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	PETITIONERS	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioners.

Affidavit of Chairman filed.

Reports of Chairman filed.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

Representation of Income Tax Authorities received.

No representation received from other statutory authorities.

Representation of Official Liquidator received in Transferor Company.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 09.10.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Divya Bhaskar" Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 09.10.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 14th day of September, 2017.